

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI, THE... 21 MAY...

NOTIFICATION
INCOME TAX

No. 5820 (F.No.398/~~77~~/83 -IT(B): In pursuance of sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and ~~in supersession of~~ in partial modification of Notification of the Government of India in the Department of Revenue No. ~~447~~ (F.No.398/~~77~~/83 -IT(B), dated ~~2.3.1983~~ the Central Government hereby authorises Shri R. S. SINGH

_____, being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This notification shall come into force with effect from the date Shri R. S. SINGH takes over charge as Tax Recovery Officer.

(B. E. ALEXANDER)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

Copy forwarded to:-

1. The Commissioner of Income Tax,
2. DI(RS&PR), Mayur Bhavan, New Delhi.
3. I.T.C.C. Section.

(B. E. ALEXANDER)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.